

M/s. Eastern Agency Syndicate

*621. **Shri U. M. Trivedi:**
Shri Mohammed Koya:
Shri Priya Gupta:
Shri Dinen Bhattacharya:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that M/s Eastern Agency Syndicate, Kanpur has not paid income tax along with other taxes since long;

(b) whether it is also a fact that this firm carries on business or trade under the various captions having the same proprietorship or directorship;

(c) if so, the steps taken to assess and realize the taxes from the firm; and

(d) whether Government have allowed exemption to carry on business under various names and under what names?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):

(a) M/s. Eastern Agency Syndicate is being duly assessed to Income-tax. Except for income-tax of Rs. 1760 for the Assessment Year 1966-67, no other direct taxes are outstanding.

(b) So far as the Government is aware M/s. Eastern Agency Syndicate is a proprietary concern having only one branch viz. M/s. Eastern Traders, at Kanpur.

(c) The firm has been regularly assessed to income-tax and appropriate steps have been and are being taken to realize the tax demands so far assessed.

(d) No exemption has been allowed by the Government, as no permission from the Government is necessary under the Income-tax Act to carry on business under various names.

Inclusion of Pasi Tribe in Lists of Scheduled Castes and Scheduled Tribes

*622. **Dr. M. S. Aney:** Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether it is a fact that the people belonging to the Scheduled Castes and Scheduled Tribes, known as Pasi Tribe, are included in the lists of Scheduled Castes and Scheduled Tribes throughout the country, while those residing in the Vidarbha and Marathwada Divisions of Maharashtra have not been included in the lists published by the Government of Maharashtra;

(b) whether Government propose to issue instructions to the State Government for specifying the Tribes to be deemed under Article 342 (1) and (2) as Scheduled Tribes; and

(c) whether Government also propose to introduce necessary Legislation in this behalf?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar):

(a) The Pasi community is included as a Scheduled Caste in Bihar, Orissa, Punjab, Rajasthan, Haryana, Uttar Pradesh, West Bengal, Delhi and Himachal Pradesh and in parts of Gujarat, Maharashtra, Madhya Pradesh and Mysore.

(b) and (c). The whole question of revision of lists of Scheduled Castes and Scheduled Tribes is still under consideration.

Seizure of Hundies in Calcutta

*623. **Shri S. M. Banerjee:**
Shri Yashpal Singh:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Uttiya:
Shri Kishen Pattnayak:
Shri Madhu Limaye:

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 111 on the 28th

July, 1966 regarding seizure of hundies in Calcutta and state:

- (a) whether investigations have since been completed;
- (b) if so, the result thereof; and
- (c) the action taken in this matter?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):

(a) The investigations on the Customs side have been completed. Investigations regarding evasion of income-tax are still in progress.

(b) and (c). The Customs Department have issued three show cause notices in connection with under-invoicing and trafficking in import licences. The adjudication proceedings are in progress.

Private Finance Companies

- *624. **Shri S. C. Samanta:**
Shri M. L. Dwivedi:
Shri Subodh Hansda:
Shri P. C. Borooah:
Shri Bhagwat Jha Azad:
Dr. M. M. Das:
Shri Maheswar Naik:

Will the Minister of Finance be pleased to state:

(a) whether in view of a large number of complaints regarding private finance Companies and other institutions of the type, Government propose to take any action to check their growth and to enact any law to regulate their functioning with proper financial security arrangements with authorised banks;

(b) the action taken against the proprietors of two Finance Companies in Delhi who were reported to be missing at the end of the third week of September, 1966 with a sum of rupees six lakhs which was deposited with these Companies by more than 2,500 people; and

(c) the result of the investigations made by C.I.D. on scores of complaints of cheating by several Finance Companies?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Government and the Reserve Bank have adequate statutory powers to regulate the functions of the private finance companies and other institutions accepting deposits from the public. The Reserve Bank have also issued necessary directives to the non-banking companies to safeguard the interests of the depositors.

(b) In the absence of fuller particulars, Government is not in a position to answer the question.

(c) Of the 20 cases registered by the Delhi Police since January 1965; 4 have been cancelled, 4 are pending trial and 12 are under investigation.

American Project Aid

*625. **Shri P. C. Broooah:** Will the Minister of Finance be pleased to state:

(a) whether the U.S. Agency for International Development has advised Government to submit proposals for American project aid in this year by the end of November, 1966;

(b) if so, whether the proposals have since been made;

(c) if so, the broad outlines thereof; and

(d) the extent of aid sought?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) U.S. authorities expressed to the Government of India in July and August 1966 their willingness to consider any requests that may be made by the Government for loans for projects.

(b) to (d). With the formulation of the Draft Outline of the Fourth Plan, Government have taken up the selection of projects and programmes suitable for sponsoring for loans with U.S. aid authorities during the next twelve to eighteen months. This work is likely to be completed soon.